

(4)

Central Administrative Tribunal, Principal Bench

O.A. No. 1813/2000

New Delhi this the 22nd day of September, 2000

Hon'ble Shri V.K. Majotra, Member (A)

Shri Rishi Pal Singh, Peon
House No. A-487, Minto Road
New Delhi.
(By Advocate: Shri M.K. Bhardwaj)

-Applicant

Versus

Union of India, through

1. The Secretary
Govt. of India
Ministry of Urban Development
Nirman Bhawan, New Delhi.

2. The Director of Estates,
GOI, Nirman Bhawan,
New Delhi.

3. The Estate Officer
Office of the Assistant/Deputy Director of
Estates (Litigation) Directorate of Estates
Room No. 401, B Wing
Nirman Bhawan, New Delhi.

4. The Assistant Director of Estates
GOI, Dte, of Estates (Inquiry Section)
Nirman Bhawan, New Delhi

-Respondents

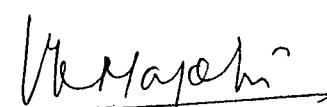
ORDER (Oral)

By Shri V.K. Majotra, Member (A)

Shri M.K. Bhardwaj learned counsel of the applicant seeks permission to withdraw the OA in the light of the order dated September 6, 2000 passed by the Hon'ble Supreme Court in Civil Appeal Nos. 1301-04/1990

Union of India Vs. Shri Rasila Ram & Ors whereby the jurisdiction of this Tribunal over orders passed by the competent authority under the provisions of the Public Premises (Eviction of Unauthorised Occupants) Act 1971 has been held to be invalid.

Allowing the prayer of the learned counsel of the applicant, the OA is dismissed as withdrawn. No costs.


(V.K. Majotra)
Member (A)

cc.